

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 23.07.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Intervention Petition/26/2023 in Company Petition IB/322/2022
NAME OF THE COMPANY	GVK Power & Infrastructure Limited
NAME OF THE PETITIONER(S)	Catalyst Trusteeship Limited
NAME OF THE RESPONDENT(S)	GVK Power & Infrastructure Limited
UNDER SECTION	7 of IBC

ORDER

Company Petition IB/322/2022

Present: Ld. Counsel Mr. VVSN Raju for the Financial Creditor.

Ld. Counsel Mr. Krish Kalra for the Corporate Debtor.

The CD has also been admitted in CIRP vide order dated 12.07.2024 in CP IB No.260/2022. Therefore, the applicant is directed to approach the RP appointed in CP IB No.260/2022 with its claim subject to the condition that the present petition may be restored if order passed in CP IB No.260/2022 is revised or modified. Accordingly, this company petition is disposed of.

Intervention Petition/26/2023

In view of the order passed in company petition this intervention petition has become infructuous.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)